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Complaint Regarding Illegal Damage to Agricultural Land Due to Unauthorized Mining Activity by BCCL

OA-157/2025/EZ

< rudramukherjee649@gmail.com >

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To "registrarngt-kolkata"<registrarngt-kolkata@gov.in>,"ps.agri-wb"<ps.agri-wb@nic.in>,"agrimin.india"<agrimin.india@gmail.com>

Respected Sir/Madam,

I, **Anirban Mukherjee**, a lawful and registered owner of agricultural land situated at **Mouja Borira, Khatian No. 503/1**, under **Kulti Block, Paschim Bardhaman District**, am writing to bring to your attention a matter of **serious concern** regarding the illegal destruction and encroachment of my cultivable land by **Bharat Coking Coal Limited (BCCL)** — a Central Government undertaking currently operating under **CV Area XII (Damagoria Colliery)**.

In **2017**, a substantial part of my agricultural land was damaged due to the mining operations of BCCL, conducted **without any prior notice, permission, or compensation**. That land, once used for cultivation and my sole means of livelihood, remains completely **unusable to this day**. No steps have been taken to restore or compensate for the damage, resulting in **continuous and worsening financial distress** for me and my family.

Even more disturbingly, **just a few months ago**, BCCL once again **illegally entered and further damaged additional parts of my land**, without informing me or obtaining any legal consent. This repeated violation of landowner rights and agricultural property is not only unethical but **blatantly illegal**.

This situation amounts to a direct **assault on agricultural sustainability, food security, and rural livelihood**. As an institution committed to the protection of farmers' interests, I urge your department to take this matter very seriously.

I hereby request the following actions from your office:

1. **Inspection and verification** of the agricultural damage caused to my land by BCCL.
2. **Formal documentation and report** on the extent of illegal encroachment and environmental impact.
3. **Official communication** with relevant authorities, including the District Magistrate and BCCL, to halt further damage.
4. **Assistance in securing compensation and legal redress** for the destruction of my agricultural livelihood.
5. **Inclusion of this case in district records** of affected agricultural lands due to industrial encroachment.

I believe it is your department's duty to ensure that **farmers' rights are not trampled by the unchecked expansion of industrial activities**, especially by public sector

undertakings that are supposed to uphold the law.

I trust you will treat this matter with the urgency and seriousness it demands.

Thanking you,

**Yours faithfully,
Anirban Mukherjee**

[☎ : 7407588037]